

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 601  
IB-682/PB/2021  
IA/293/2024

**IN THE MATTER OF:**  
**Mr. Nitin Batra and Ors**

**...PETITIONER**

**Vs**

**M/s. Anand Infoedge Pvt. Ltd. and Ors.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 14.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Mr. Sahil Sethi, Mr. Samridhh Bindal and Mr. Vikash Kumar, Advs.

**For the Respondent/Corporate Debtor** :Mr. Arvind Nayyar, Sr. Adv., Mr. V.D' Costa, Ms. Astha Ojha, Mr. Akshay Joshi, Mr. Himanshu Sharma and Ms. Gauri Goel, Advs. for R-1., Mr. NPS Chawla, Ms. Veera Mathai, Mr. Jasjeet Singh and Mr. Praney Sharma, Advs. for R3., Mr. Ravinder Singh & Mr. Raveesha Gupta, Advs. for R-2.

**ORDER**

Ld. Counsel on behalf of Petitioner is present. Ld. Sr. Counsel, Shri Arvind Nayyar appeared on behalf of R-1 and prayed for another date to argue the matter. Similar adjournment had been sought by them on previous dates also. On his request, the matter is fixed for hearing for **15.05.2024** at **03:30 p.m.**

**IA/293/2024**

Heard the Ld. Counsel for both the parties. Order in the matter is **reserved.**

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**